

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.117(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

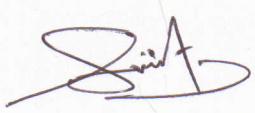


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2016

NAME OF THE PARTIES: Mr. Sunil Dubey

V/s.

M/s. Brand Connect Communication (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	CS Sujit Indore	Practising Company Secretary Respondent No. 2 & No. 4	
2.	M. S. Bhargava alw V. P. VERMA	Adv. for R- 3	
3.	Bharmesh R. Bhatt	Authorized Representation (Inter) of Dr. S. K. Jain for Petitioner	

Order

C.P. No. 117/397-398/CLB/MAH/2014

1. Ld. Representatives of both the sides are present.
2. From the side of the Respondent No. 3 the Advocate is seeking time to file Sur-Rejoinder. Time granted.
3. Sur-Rejoinder shall be filled on or before 14.11.2016, needless to mention, with a copy to the Petitioner.
4. From the side of the Petitioner an objection has been made that a true and correct translation of documents have not been furnished and an approval has not been obtained.
5. Considering the provision of rule 27 of NCLT Rules, it is hereby directed that if the Petitioner has any objection about translation, he is also free to file his own translated copy of English translation of the said documents on or before 30.11.2016
6. List this C.P. along-with C.P. 01 of 2015 on 30.11.2016

Dated: 22.09.2016

Sd/-

Shri M.K. Shrawat
Member (Judicial)